

(iii) Assessment Committee dealing with the assessment of house tax has been reconstituted with a majority of elected members. The Vice-President of the Cantonment Board also acts as Chairman of the Assessment Committee; and

(iv) During temporary absence of the President of the Cantonment Board the Vice-President has been authorised to preside over the meetings of the Board.

Construction of Roads by China near Sikkim Border

*729. Shri E. S. Vidyarthi:
Shri Atam Das:
Shri D. C. Sharma:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Chinese are busy round the clock constructing and widening the roads near Sikkim border;

(b) whether it is also a fact that reports have been received from Bhutan indicating hectic road building activities in the areas facing North-Western Bhutan; and

(c) if so, the precautions taken by the Government to meet the threat?

The Minister of State in the Ministry of Defence (Shri B. E. Bhagat):
(a) and (b). Government have reports that the Chinese have been improving existing roads and bridges and constructing new ones across the boundary with Sikkim and Bhutan.

(c) Such developments are closely watched, constantly reviewed and taken note of in our defence planning.

नागाओं का पाकिस्तान चले जाना

*730. श्री प्रद्युम्न सिंह खदीरिया :
श्री राम सेवक शर्मा :

क्या वैदेशिक-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) कितने विद्रोही नागा पाकिस्तान चले गये हैं; और

(ख) क्या मृत विद्रोही नागाओं के शवों के पास से मिले हाथियार चीन में बने हुए हैं या पाकिस्तान में ?

प्रतिरक्षा मंत्रि: (श्री स्वर्ण सिंह) :

(क) चूंकि छिपे नागा लोग चोरी-छिपे पाकिस्तान के साथ लगने वाली हमारी सीमा को पार कर चले जाते हैं, इसलिए सरकार के पास ऐसे छिपे नागाओं का ठोंक-ठोंक संख्या के बारे में सूचना नहीं है जो पार करके जा चुके हैं अथवा वापस आ चुके हैं।

(ख) मृत अथवा जीवित छिपे नागाओं के जो हाथियार मिले हैं, उनमें से अधिकांश हाथियारों पर कोई निशान नहीं है अथवा कारगर बंग से मिटा दिए गए हैं।

Deportation of Indian Businessmen from Malawi

*731. Shri Baburao Patel: Will the Minister of External Affairs be pleased to state:

(a) the names of the leading Indian businessmen deported by the Malawi Government recently;

(b) the reasons for their deportation;

(c) whether our High Commissioner there has lodged any protest against the sudden deportations; and

(d) if so, with what results?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) Seven persons of Indian origin were declared prohibited immigrants by the Chief Immigra-

tion Officer of the Government of Malawi, on 26th April, 1967 and asked to leave the country. They were traders in Malawi and their names are:

1. Daud Abul Karim
2. Ibrahim Abdul Karim
3. Abdul Gaffar Suleman
4. Habib Tayub
5. Alimahomed Abdul Karim
6. Abdul Rashid Aboobakar
7. Ahmed Tayub.

(b) Specific reasons for their being declared prohibited immigrants were not disclosed but it is believed that the orders were passed on grounds of security.

(c) No, Sir. All the seven persons are British citizens, six of whom are in the United Kingdom and the seventh in Hyderabad.

(d) Does not arise.

Ceylon Law on Repatriation of Indians

*732. Shri Sradhakar Supakar:
Shri B. N. Ghastri:
Shri Habi Ray:

Will the Minister of External Affairs be pleased to state:

(a) the principal features of the recent legislation by Ceylon regarding the repatriation of persons of Indian origin, who do not opt for citizenship of Ceylon;

(b) the number of persons who are and will be affected by this Law; and

(c) whether the said Act is in conformity with the provisions of the Shastri-Sirimova Pact of 1964?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) The principal features are:

- (i) provision is made for grant of Ceylon citizenship to 3,00,000 persons of Indian origin in Ceylon who have not been

recognised as citizens of Ceylon or of India, together with the natural increase in that number in accordance with a phased programme.

(ii) the grant of Ceylon citizenship will, as far as possible, be in the ratio of 4:7 against the number of such persons of Indian origin in Ceylon granted Indian citizenship;

(iii) provision is made for certain administrative measures to enable repatriation from Ceylon of persons granted Indian citizenship by the Government of India.

(b) This legislation will affect 8,25,000 persons in the Indo-Ceylon Agreement, 1964.

(c) Government are not aware of any provisions in the Act which would militate against the proper implementation of the 1964 Indo-Ceylon Agreement.

Entry of U.S. Troops in Demilitarised Zone in Vietnam

*733. Shri E. K. Nayanar: Will the Minister of External Affairs be pleased to state:

(a) whether the Government of India, as the Chairman of the Control Commission, has protested against the entry of the U.S. troops into the demilitarized zone in Vietnam; and

(b) if not, the reasons therefor?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) and (b). The discussions and decisions of the three representatives on the International Control Commission in Vietnam are treated as confidential. The Commission sends reports of its activities only to the Co-Chairman of the Geneva Conference of 1954 and not to the Government of India. We are not aware of any report having been sent regarding the entry of U.S. troops into the Demilitarized Zone.